THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI ANANTH KUMAR): (a) to (c) The Government have issued guidelines for regularisation of unauthorised colonies in Delhi which have come up before 31.3.1993. The said guidelines have also been filed in Delhi High Court in CWP No. 4771/1993-Common Cause Vs. Union of India & Ors. Hon'ble Court has directed the Government to notify the colonies which could be regularised in terms of the guidelines. Government of NCT of Delhi has been requested to submit list of such colonies which is still awaited.

The Government had constituted a Committee to examine the existing guidelines for regularisation of unauthorised colonies and to suggest modifications/amendments required, if any, so as to facilitate the expeditious regularisation of such colonies. The Committee has since submitted its report.

## Displacement of persons due to construction of Delhi Metro Rail

2641. SHRI S.S. CHANDRAN: SHRIMATI S.G.INDIRA:

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether it is a fact that a large number of persons have been displaced and shops have been demolished for construction of Delhi Metro Railways;
- (b) if so, the details thereof, area-wise and section-wise, particularly at Chawri Bazar of Old Delhi area;
- (c) the criteria fixed for the payment of compensation to the affected persons and the amount paid, so far;
- (d) whether alternative land has been provided to those displaced persons and shopowners; and
  - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL): (a) Yes, Sir. Some persons have been displaced and some shops have been demolished for construction of Delhi Metro Railway.

(b) A Statement is enclosed. (See below).

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- (c) Compensation was paid as decided by the Land Acquisition Collector, Government of National Capital Territory of Delhi, in terms of the provisions of the Land Acquisition Act, 1894. The total compensation paid is Rs. 32.20 crores which is the compensation amount for the shops as well as the land on which these shops were existing.
- (d) and (e) No, Sir. Alternative land is to be provided by the Government of National Capital Territory of Delhi, in terms of their resettlement policy.

**Statement**Details of Shops Acquired for MRTS Project

SI. N o.	Area- wise/Sector-wise Location	Area of Land (in sqmt)	No. of Shops demolished	Amount released by Land & Bldg. Deptt. of Govt." of NCT of Delhi (GNCTD) to Land Acquisiton Collector account, GNCTD (Rs.)
A	В	C	D	E
1.	Maaki Sarai	33464.00	201	184,855,526
2.	Pul Bangash	5600.00	34	57,171,789
3.	Ram Bagh (Mehta Building)	206.72	4	2,990,000
4.	Gali Hakim Baqa	194.88	30	4,671,458
5.	Amar Cinema Hall	1405.00	1	
6.	Shops adjacent to Amar Cinema, Chawri	427.00	38	35,300,000
7.	Godowns behind police Station, Phatak Badal Beg and Hauz Quazi	1813.00	38	36,869,800
	TOTAL			321,858,573

SAY 32.20 Crores

Note: The amount given in col. "E" is the compensation for the land as well as all types' of structures existing thereon.